

FURTHER REPORT OF THE COMMISSIONER i/c OF COONOOR MUNICIPALITY, ON THE ORDERS OF THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) DURING THE HEARING HELD ON 03.02.2021, IN O.A.

No.:108 OF 2020 (SZ)

Background:

The Hon'ble National Green Tribunal (SZ) in their order dated 03.02.2021 directed, among other things, that Coonoor Municipality is to come with a **proper action plan with a shorter and longer time line to resolve the issue permanently before the next hearing date** and posted the matter to 05.04.2021. In this connection, Coonoor Municipality submits the following ATR for the kind perusal of Hon'ble NGT.

Progress on the Schedule of the works suggested:

In the earlier report filed by Coonoor Municipality, during the hearing on 03.02.2021, submitted an Action Plan to identify the discharges in to the water bodies, quantify the same, assess its quality, identifying suitable nearby lands to intercept those discharges in order to provide suitable treatment systems, and the CAPEX and OPEX for the same. The present status of the Action Plan already submitted is presented below:

S. No	Activity	Time line proposed	Current Status/ Revised Time line
1	Instituting a study Second week of Identified and work 49 team to identify the Outfalls, quantify the same, feasibilities of providing decentralized sewage treatment plants, finalizing the technologies, estimation of CAPEX and OPEX.	Second week of January, 2021	Completed
2	Reconnaissance survey	Last week of January, 2021	Completed
3	Detailed investigation, collection of samples	First week of February, 2021	Completed
4	Analysis of samples	Second week of February, 2021	Completed
5	Preliminary report with viable schemes based on the availability of suitable and adequate land	Third week of February, 2021	Draft Report received on 25.03.2021. The same is under scrutiny. Land

6	Draft project report	First week of March, 2021	availability, based on which the treatment option and the costing to be included.
7	Evaluation of report and communicating the comments	Third week of March, 2021	Preliminary comments communicated to the consultant.
8	Final report	First week of April, 2021	Third week of April, 2021.
9	Approval of council	First week of June, 2021	Third week of May, 2021.
10	Submission of proposal to Government for approval	Third week of June, 2021	First week of June, 2021.
11	Completion of the schemes	Nine months from the financial approval for the schemes	Those schemes which are within the financial powers of the Municipality are intended to be taken up with the approval of Council. Other works would be taken up with the approval of Government, in a time period of nine months.

Short time & Long time schemes:

The draft reported identified 24 outfalls with cumulative discharge of 4.49 MLD. The lowest assessed value is found to be as low as 0.08 KLD to 962 KLD.

The preliminary comments on the draft report has been communicated to the consultant and requested to make an assessment of the lands available, and based on the availability of the land and discharge in each outfall, to suggest the desired/ feasible Technological options and also to provide cost estimate.

The consultant informed to send the team for this purpose in the second week of Aril and after which we expect that the Final report would be ready by the third week of April 2021.

Copy of the Draft Report and the Preliminary Comments on the Draft Report are submitted for the kind perusal and record of the Honourable Tribunal.

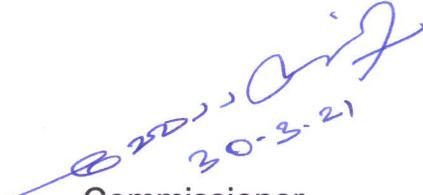
It is further submitted that the Municipality can undertake schemes, up to the value of Rs. 25 lakhs, subject to availability of resources and the approval of the council.

In this backdrop, those schemes which would be costing less than 25 lakhs would be as Short time Schemes and the rest as Long Term Schemes. It is submitted that this could be finalized only on receipt of the Final Report.

Prayer:

It is respectfully submitted and prayed that Coonoor Municipality be granted one more month time to file further report in this regard, detailing the short term and long term measures to contain the entry of untreated sewage in to the water bodies.

Further it is kindly prayed that the Honourable Tribunal may kindly accept this Further Report of the Coonoor Municipality, and pass such orders that the Honourable Tribunal considers deem fit in the facts and circumstances of the case.


30-3-21

Commissioner
Coonoor Municipality